

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 123 OF 2018 &**  
**IA NO. 1124 OF 2018**

**Dated: 18<sup>th</sup> September, 2018**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**TANGEDCO**

**Vs.**

**Central Electricity Regulatory Commission & Anr.**

....

**Appellant(s)**

....

**Respondent(s)**

Counsel for the Appellant (s) : Mr. S. Vallinayagam  
Ms. Amali

Counsel for the Respondent : Mr. S. Venkatesh  
Ms. Nishtha Kumar  
Mr. Shreshth Sharma  
Mr. Vikas Maini for R-2

**ORDER**

**(IA NO. 1124 OF 2018 – Delay in filing Reply)**

We have heard the learned counsel appearing for Appellant and the second Respondent. First Respondent, though served, unrepresented.

Learned counsel, Mr. S. Venkatesh, appearing for the second Respondent submitted that, there is a delay of 31 days in filing the reply which has been explained satisfactorily in the application. The same may kindly be accepted and delay may kindly be condoned.

Submission made by the learned counsel appearing for the second Respondent, as stated above, is placed on record.

In the light of the submission made by the learned counsel appearing for the second Respondent and after perusal of the application explaining the delay in filing the reply, we find it satisfactory as sufficient cause has been made out. The same is accepted and the delay in filing the reply is condoned. IA filed by the second Respondent for delay in filing the reply is allowed.

**APPEAL NO. 123 OF 2018**

Learned counsel, Mr. S. Vallinayagam, appearing for the Appellant, prays for two weeks' time to enable him to file affidavit of service in respect of the first Respondent as well as his rejoinder to the reply filed by the learned counsel appearing for the second Respondent.

Submission made by the learned counsel appearing for the Appellant, as stated supra, is placed on record.

Learned counsel appearing for the Appellant is permitted to file affidavit of service in respect of the first Respondent as well as his rejoinder to the reply filed by the learned counsel appearing for the second Respondent by 04.10.2018, after duly serving copy of his rejoinder submission to the other side.

List this matter for on **11.10.2018**, as agreed by the learned counsel appearing for both the parties.

**(S.D. Dubey)**  
**Technical Member**  
*vt/pk*

**(Justice N.K. Patil)**  
**Judicial Member**